



2026:DHC:2916-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 4507/2026, CM APPL. 21984/2026 & CM APPL. 21985/2026

UNION OF INDIA & ORS. ....Petitioners  
Through: Mr. Govind Kumar

versus

CHANCHAL CHAWLA .....Respondent  
Through:

**CORAM:**  
**HON'BLE MR. JUSTICE C. HARI SHANKAR**  
**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**  
**ORDER (ORAL)**

% **07.04.2026**

**C. HARI SHANKAR, J.**

1. After some hearing, learned Counsel for the petitioner seeks leave to withdraw this writ petition as he submits that he would be moving the Central Administrative Tribunal by way of a review petition.

2. The writ petition is accordingly disposed of as withdrawn.

3. We are not expressing any view on the issue of whether the review petition would lie or on the merits whereof.

**C. HARI SHANKAR, J**

**OM PRAKASH SHUKLA, J**

**APRIL 7, 2026/AR**